

ITEM NO.20

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.244340/2025 - FOR APPROPRIATE ORDERS/DIRECTIONS, IA NO.244339/2025 - INTERVENTION APPLICATION, I.A. No.186910/2022 - FOR APPROPRIATE ORDERS/DIRECTIONS & IA No.271988/2025 - VACATING STAY)

WITH

Diary No(s). 69327/2025 (PIL-W)
IA No. 3451/2026 - EXEMPTION FROM FILING O.T.

W.P.(C) No. 845/2025 (PIL-W)
Only I.A. Nos. 198330, 198331, 209648 and 209650 of 2025 in W.P. (C) No. 202 of 1995 to be listed alongwith W.P. (C) No. 845 of 2025 vide Hon'ble Court's order dated 08.09.2025.
IA No. 228764/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 228761/2025 - INTERVENTION APPLICATION, I.A. No.228764/2025 - APPROPRIATE ORDERS/DIRECTIONS & I.A. No.4346/2026 - EARLY HEARING APPLICATION)

Diary No(s). 59350/2025 (PIL-W)
IA No. 264575/2025 - EXEMPTION FROM FILING O.T.

Date : 21-01-2026 These petitions were called on for hearing today.

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HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

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Mr. Shubhranshu Padhi, AOR

Mr. Nishe Rajen Shonker, AOR

Mrs. Anu K Joy, Adv.

Mr. Alim Anvar, Adv.

Mr. Santhosh K, Adv.
Mrs. Devika A.l., Adv.

Mr. Nishit Agrawal, AOR
Mr. Krishna Ballabh Thakur, AOR

Ms. Aruna Gupta, AOR
Mr. Ramesh Allanki, Adv.

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.
Ms. Yanmi Phazang,, Adv.

Mr. Shishir Deshpande, AOR
Mr. Yusuf, AOR
Mr. Agam Sharma, AOR
Ms. Archi Aggarwal, Adv.

Mr. Rajiv Shankar Dvivedi, AOR
Mr. S.k. Sarkar, Adv.
Mr. Bhushan, Adv.
Ms. Snigdha Singh, Adv.
Ms. Priyanka Parmar, Adv.

Mr. Manish K. Bishnoi, AOR
Mr. Khubaib Shakeel, Adv.

Mr. Aman Panwar, AAG
Mr. Abhinav Kumar, Adv.
Mr. Manav Kaushik, Adv.
Mr. Vishal Jadhav, Adv.
Ms. Rekha Patil, AOR

Mr. Mahendra Vyas, Adv.
Ms. Shibani Ghosh, AOR
Ms. Ahona Chatterjee, Adv.
Ms. Sohini Sanyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 244340/2025 & I.A. No.244339/2025 in W.P.(C) No.202/1995

1. Issue notice to the Central Empowered Committee (CEC).
2. Let a copy of this application be supplied to the Member, CEC, who is present in Court, to enable them to submit their expert opinion through a report, which may be placed on record with an

advance copy to the learned *Amicus Curiae* as well as to the learned senior Additional Advocate General for the State of Haryana.

3. However, the interim directions issued earlier shall continue to operate till further orders.

4. Post the application on 12.02.2026.

I.A. No.186910/2022 & I.A. No.271988/2025 in W.P.(C) No.202/1995

5. Post these applications on 12.02.2026.

I.A. No.228761/2025, I.A. No.228764/2025 & I.A. No.4346/2026 in W.P.(C) No.845/2025

6. The applications are disposed of with liberty to the applicant(s), firstly to approach the Monitoring Committee constituted by this Court vide order dated 09.05.2002. We deem it appropriate to mention that the aforesaid Monitoring Committee not only comprises the subject experts but is headed by Hon'ble Mr. Justice A.K. Sikri, a former Judge of this Court.

7. In the event that a representation is made to the Monitoring Committee along with a copy of these applications, we request the Committee to consider the same and make appropriate recommendations to the concerned Authority.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR